

7

Central Administrative Tribunal
Principal Bench

C.P. 172/95
in
O.A. 244/93

New Delhi, this the 14th day of August, 95

Hon'ble Sh.N.V.Krishnan, Vice-Chairman(A)
Hon'ble Smt. Laxmi Swaminathan, Member (J)

1. Rajiv Kumar Dubey,
s/o Shri M.K.Dubey,
r/o P.H. 29, Sector-IV,
Madangir, New Delhi.
2. Gurvinder Singh,
s/o Shri Hajur Singh,
r/o 6277, C-71, Falibara,
Behind Post Office, Shahadara,
Delhi- 110 034.
3. Vimal Kumar s/o
Shri Bal Krishan,
R/o 43, Maitri Apartments,
A-3, Paschim Vihar,
New Delhi.

Petitioners

(By Shri Vijay Kumar)

Versus

1. Shri Bhaskar Ghosh,
Secretary,
Ministry of Information & Broadcasting,
Govt. of India,
Shastri Bhawan,
New Delhi.
2. Shri R.Basu,
Director General,
Doordarshan,
Mandi House,
New Delhi.
3. Shri M.B.Pahari,
Director-Doordarshan,
Parliament Street,
Akashwani Bhawan,
New Delhi.

...Respondents.

(By None)

ORDER (ORAL)

(delivered by Hon'ble Sh. N.V.Krishnan, Vice Chairman(A)

Petitioner alleges contempt in respect of the
order dated 13.5.1993 (Annexure-A). We have heard
(u)

8

the counsel for the petitioners. In pursuance of that order of the Tribunal, the respondents have issued Annexure-'D' memo dated 20.5.1995 in which the case of all the three petitioners have been considered. It is stated that all the available vacancies in the category of Production Assistant have already been filled up by regularisation of casual Artists and there is no more work for awarding them on casual contract basis.

We are of the view that no contempt has been made out. If the petitioners are still aggrieved by the manner in which their case has been disposed of by the Annexure-'D' order, it is open to them to seek such further relief as may be assessed. But under no circumstances, a contempt petition lies. Therefore, the C.P. is dismissed preserving the liberty of the petitioners to seek other remedies as mentioned above.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

N.V. Krishnan
14.8.95

(N.V. Krishnan)
Vice-Chairman (A)

/nka/